

16 of the Tariff Commission Act, 1951:—

(a) Paragraphs 15, 16, 18 (x) to 18(xii) relating to selling prices of Soda Ash of the Tariff Commission's Report (1961) on the continuance of protection to the Soda Ash Industry.

(b) Government Resolution No. Ch(1)-6(9)/61, dated the 5th January, 1962.

[Placed in Library. See No. LT-3468/62].

(c) Paragraphs 15, 16, 17-10 and 17-11 relating to selling prices of Calcium Carbide of the Tariff Commission's Report (1961) on the continuance of protection to the Calcium Carbide Industry.

(d) Government Resolution No. Ch (1)-3(2)/61, dated the 5th January, 1962.

(e) Statement explaining the reasons why a copy each of the documents at (c) and (d) above could not be laid on the Table within the period prescribed in the said sub-section.

[Placed in Library. See No. LT-3469/62].

(iii) A copy of Report on Industrial Survey of Jammu and Kashmir State. [Placed in Library. See No. LT-3470/62].

(iv) A copy of the Grant of Loans to Licensed Salt Manufacturers (Amendment) Rules, 1962, published in Notification No. G.S.R. 137, dated the 3rd February, 1962, under sub-section (3) of section 6 of the Salt Cess Act, 1953. [Placed in Library. See No. LT-3471/62].

SALAR JUNG MUSEUM RULES, 1961

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): I beg to lay on the Table a copy of the Salar Jung Museum Rules, 1308 (Ai) LS-4,

1961, published in Notification No. G.S.R. 1532, dated the 30th December, 1961, under sub-section (3) of section 27 of the Salar Jung Museum Act, 1961. [Placed in Library. See No. LT-3472/62].

NOTIFICATIONS UNDER THE EMPLOYEES' PROVIDENT FUNDS ACT, 1952

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table—

(i) A copy each of the following Notifications making certain further amendments to the Employees' Provident Funds Scheme, 1952, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—

(a) G.S.R. No. 1456, dated the 9th December, 1961.

(b) G.S.R. No. 1457, dated the 9th December, 1961.

(c) G.S.R. No. 1459, dated the 9th December, 1961.

(d) G.S.R. No. 1513, dated the 23rd December, 1961.

(e) G.S.R. No. 98, dated the 20th December, 1961.

[Placed in Library. See No. LT-3473/62].

(ii) A copy of Notification No. G.S.R. 1458, dated the 9th December, 1961, extending the Employees' Provident Funds Act, 1952, to certain cane farms. [Placed in Library. See No. LT-3474/62].

PREVENTION OF CRUELTY TO ANIMALS (ELECTION OF MEMBERS TO ANIMAL WELFARE BOARD) RULES, 1961

Dr. P. S. Deshmukh: Sir, on behalf of Shri M. V. Krishnappa I beg to lay on the Table a copy of the Prevention of Cruelty to Animals (Election of Members to Animal Welfare Board) Rules, 1961, published in Notification No. S.O. 3015, dated the 23rd December, 1961, under sub-section (4) of